

No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			<p>WPSS No. 1053 of 2024  <b><u>Hon'ble Manoj Kumar Tiwari, J.</u></b></p> <p>(1) Mr. Harendra Belwal, learned counsel for the petitioner.</p> <p>(2) Mr. Ravindra Bisht, learned Brief Holder for the State of Uttarakhand.</p> <p>(3) Petitioner has challenged the order dated 09.11.2022 passed by Superintending Engineer, Public Works Department, Almora. By the said order petitioner's claim for compassionate appointment was rejected.</p> <p>(4) It is not in dispute that petitioner's father was serving as a work charge employee in Provincial Division, PWD Bageshwar, who died on 13.12.2000. After his death, petitioner applied for compassionate appointment. Since his application was not being considered, therefore, he filed WPSS No. 625 of 2022, which was disposed of vide order dated 18.04.2022, directing the Superintending Engineer to take decision on petitioner's representation. Pursuant to Court's order, Superintending Engineer has considered and rejected petitioner's representation.</p> <p>(5) Learned State Counsel raised objection that the claim staked by the petitioner is highly belated, as his father died in the year 2000 i.e. more than 23 years ago. Thus, he submitted that prayer for compassionate appointment</p>

cannot be granted at this belated stage.

(7) This Court finds substance in the submission made by learned State Counsel. Compassionate appointment is given to dependant family members of a deceased employee in order to help them tide over the sudden financial crisis befallen upon them due to untimely death of the sole breadwinner. Petitioner and his family members have managed to survive for 23 long years. Thus, there is no scope for interference with the impugned order.

(8) Learned counsel for the petitioner submits that Competent Authority be directed to consider the case of petitioner for engagement as daily wager against available work.

(9) Accordingly, writ petition is disposed of with a direction to Superintendent Engineer concerned to look into petitioner's request for engagement as daily wager, if possible, within the Circle, and take appropriate decision, as per law, within two months from the date of receipt of this order.

**(Manoj Kumar Tiwari, J.)**

11.07.2024

Aswal